



**The Tamil Nadu Buildings (Lease and Rent Control) Validation of Proceedings
Act, 1971**

Act 32 of 1971

Keyword(s):

Validation Act, Functions of a Controller, Additional District Munsifs

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

TAMIL NADU ACT No. 32 OF 1971.*

THE TAMIL NADU BUILDINGS (LEASE AND RENT
CONTROL) VALIDATION OF PROCEEDINGS
ACT, 1971.

[Received the assent of the President on the 23rd October 1971, first published in the Tamil Nadu Government Gazette Extraordinary on the 26th October 1971 (Kartika 4, 1883).]

An Act to validate proceedings and acts of certain Additional District Munsifs and the Personal Assistant to the Collector of Madurai.

En it enacted by the Legislature of the State of Tamil Nadu in the Twenty-second Year of the Republic of India as follows :—

Short title.

1. This Act may be called the Tamil Nadu Buildings (Lease and Rent Control) Validation of Proceedings Act, 1971.

**An Act to
validate
proceedings and
acts of certain
Additional
District
Munsifs.**

2. Notwithstanding that the Additional District Munsifs of Madurai, Kancheepuram and Chingleput have not been appointed to perform the functions of a Controller under the Tamil Nadu Buildings (Lease and Rent Control) Act, 1960 (Tamil Nadu Act 18 of 1960) (hereinafter referred to as the said Act), all orders passed, all applications, petitions and other documents received, all proceedings taken, all permissions granted, all directions and summons issued, and all other acts and things done as Controller under the said Act, by or before—

(a) the Additional District Munsif, Madurai, during the period commencing on the 18th June 1962 and ending with the 26th October 1967,

(b) the Additional District Munsif, Kancheepuram, during the period commencing on the 30th July 1968 and ending with the 17th September 1968, and

*For Statement of Objects and Reasons, see *Tamil Nadu Government Gazette Extraordinary*, dated the 7th July 1971, Part IV—Section 3, page 42.

(c) the Additional District Munsif, Chingleput, during the period commencing on the 7th July 1966 and ending with the 15th July 1966,

shall be deemed to have been validly passed, received, asked, granted, issued or done.

3. All acts done and proceedings taken by the Personal Assistant to the Collector of Madurai as Authorised Officer under the said Act during the period commencing on the 1st May 1967 and ending with the 7th May 1968 shall have the same validity and effect as if the said Personal Assistant to the Collector of Madurai has been duly authorised under sub-section (1) of section 3 of the said Act.

4. In computing the period of limitation for an appeal against, or for an application for execution of, an order specified in section 2, the period between the passing of such order and the date of publication of this Act in the *Tamil Nadu Government Gazette* shall be excluded.

Exclusion
of time for
limitation.